

outside. This practice has been in force since 1948, with the exception of the summer of 1963. In prescribing these hours Government have taken all factors into account.

Office Hours in Air Headquarters

5824. Shri R. R. Singh Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that at the Air Headquarters, office hours for service personnel end at 1.30 p.m. whereas for civilians working there it goes up to 2.00 p.m.; and

(b) if so, the reason for such discrimination among the various categories of staff?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) During the months of May, June and July, the office hours at the Air Headquarters for Service personnel are from 7.30 a.m. to 1.30 p.m. (six days a week) and those for civilian personnel are from 7.30 a.m. to 2.00 p.m. (six days a week)

(b) The hours of work of civilian personnel (who are entitled to overtime) at Armed Forces Headquarters including Air Headquarters generally conform to the quantum of hours of work prescribed for civilian employees at Headquarters of Government of India.

The quantum of hours of work prescribed for Service personnel is somewhat less as Service personnel have to devote considerable time to physical exercise, training, etc., in order to maintain their efficiency as members of fighting Services. Service personnel are not entitled to overtime.

Officers and Airmen in Air Headquarters

5825. Shri R. R. Singh Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that of the total staff working in Air Head-

quarters, Officers and Airmen account for 20 per cent and the rest 80 per cent are civilians;

(b) whether it is also a fact that officers and Airmen working in Air Headquarters are provided with free Government transport, whereas the civilian staff are deprived of this facility;

(c) if so, whether Government propose to provide such facility to the civilian staff also; and

(d) if not, the reasons therefor?

The Minister of Defence (Shri Swaran Singh): (a) Only in the clerical cadre, 20 per cent of the posts are established for Airmen and the remaining 80 per cent for Civilians. No such ratio has been laid down in the case of other categories of posts, which are sanctioned on "as required" basis

(b) Free Government transport is provided only to Airmen living in Air Force camps and this facility is admissible only between the place of their stay and the place of their duty.

(c) and (d) No Sir. According to the terms and conditions of service, Civilians are not entitled to free use of Government transport

Strike Notice by Dinapore Cantt. Board Workers' Union

5826. Shri Chittaranjan Roy: Will the Minister of Defence be pleased to state:

(a) whether a strike notice has been served by the Dinapore Cantonment Board Workers' Union,

(b) if so, the reasons thereof; and

(c) the steps taken by Government to avert the strike?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) A notice intimating intention to go on strike from 15th May, 1967 was served. The strike however did not take place.

(b) The following were the demands:

(i) grant of enhanced Dearness Allowance of Rs. 7.50 with

retrospective effect from 1st April, 1964; and

- (ii) grant of enhanced Dearness Allowance of Rs. 10.00 with retrospective effect from 1st January, 1967.

(c) Does not arise in view of (a) above. However, on the broad analogy of the orders issued by State Government in respect of its employees, Government have decided to grant increases in emoluments as under:

- (i) New cost of living allowance with effect from 1st April, 1964 at Rs. 7.50 p.m. with marginal adjustments up to Rs. 102.50 and Rs. 5.00 p.m. to those drawing pay exceeding Rs. 102.50 but not exceeding Rs. 300.00 with marginal adjustment up to Rs. 305.00. Simultaneously the flat increase of Rs. 5.00 granted with effect from 1st April, 1962 has been withdrawn from 1st April, 1964.
- (ii) Ad hoc increase in the cost of living allowance at a flat rate of Rs. 10.00 p.m. with effect from 1st January, 1967 to those receiving pay upto Rs. 600.00 and marginal adjustments in case of those drawing basic pay between Rs. 000.00 and Rs. 600.00 p.m.

Television Station in Gujarat

5827. Shri Yashpal Singh:
Shri S. C. Samanta:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have decided to set up a Television Station very soon in the State of Gujarat;

(b) if so, its exact location; and

(c) when it will be established?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) to (c). The question of development

of Television in the country including a Station for Gujarat is under consideration.

प्रेस परिषद्

5828. श्री सिद्धेश्वर प्रसाद: क्या सूचना और प्रसारण मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या प्रेस परिषद् ने कार्य प्रारम्भ कर दिया है;

(ख) यदि हा तो इसके द्वारा अब न किये गये कार्य का व्योम क्या है, और

(ग) यदि नहीं तो इसके द्वारा अपना कार्य प्रारम्भ किये जाने में विवन्ध होने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) में (ग). प्रेस परिषद् के सदस्यों के नाम 16 दिसम्बर 1967 के राजपत्र में अधिमूक्त कर दिये गये थे और परिषद् ने अपनी 12 दिसम्बर 1967 को अपनी पहली बैठक से काम प्रारम्भ कर दिया। परिषद् की अब तक तीन दैनिक और एक साप्ताहिक बैठकें हो चुकी हैं। और बातों के साथ साथ परिषद् ने ये वाग्वार्ड भी की है :—

1. पत्रकारिता प्रचार संहिता के बनाने की आवश्यकता और उसकी शक्यता पर विचार किया गया और यह निर्णय लिया गया कि शिकायतों को जांच करने के लिये एक कानूनी प्रणाली बना ली जाये।

2. संसद् के विशेषधिकार और उसके साथ साथ समाचारपत्रों के कार्य का अध्ययन प्रारम्भ किया गया। पत्रकारिता के प्रशिक्षण के लिये जो वर्तमान सुविधाओं और उन हालात जिसके कारण प्रेस में एकाधिकार या स्वामित्व के एक ही व्यक्ति के पास होने के शक्य हैं का भी अध्ययन किया गया।